

PAPERS LAID ON THE TABLE

TRAVANCORE-COCHIN ACTS

The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant): I beg to lay on the Table a copy of each of the following Acts, under subsection (3) of section 3 of the Travancore-Cochin State Legislature (Delegation of Powers) Act, 1956:

- (1) The Travancore-Cochin State Aid to Industries (Amendment) Act, 1956 (President's Act No. 1 of 1956).

[Placed in Library. See No. S-391/56]

- (2) The Travancore-Cochin Agricultural Pests and Diseases (Amendment) Act, 1956 (President's Act No. 2 of 1956).

[Placed in Library. See No. S-392/56]

- (3) The Travancore-Cochin Indebted Agriculturists Relief Act, 1956 (President's Act No. 3 of 1956).

[Placed in Library. See No. S-393/56]

- (4) The Travancore-Cochin Land Conservancy (Amendment) Act, 1956 (President's Act No. 4 of 1956).

[Placed in Library. See No. S-394/56]

- (5) The Travancore-Cochin Police (Amendment) Act, 1956 (President's Act No. 5 of 1956).

[Placed in Library. See No. S-395/56]

AMENDMENT TO DISPLACED PERSONS COMPENSATION AND REHABILITATION RULES

The Minister of Rehabilitation (Shri Mehr Chand Khanna): I beg to lay on the Table, under Rule 355 of the Rules of Procedure and Conduct of Business in Lok Sabha, a copy of the amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, passed by the Houses of Parliament. [Placed in Library. See No. S-396/56]

INFORMATION re CERTAIN POINTS RAISED DURING BUDGET DEBATE RELATING TO MINISTRY OF IRRIGATION AND POWER

The Deputy Minister of Irrigation and Power (Shri Hathji): I beg to lay on the Table a copy of the statement giving information on certain points raised during the Budget Debate on the 2nd and 3rd April, 1956 and not covered by the replies given by me and the Minister of Irrigation and Power. [See Appendix XII, Annexure No. 76].

PUBLIC ACCOUNTS COMMITTEE

NINETEENTH REPORT

Shri V. B. Gandhi (Bombay City—North): I beg to present the Nineteenth Report of the Public Accounts Committee (1955-56) on the Appropriation Accounts (Defence Services), 1953-54, Vol. I—Report.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INFLUX OF DISPLACED PERSONS INTO TRIPURA.

Shri Biren Dutt (Tripura West): Under Rule 216, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"Situation resulting from influx of displaced persons from East Pakistan into Tripura".

The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant): The influx of refugees from East Bengal into Tripura has increased considerably in recent months. From the figures that have reached us it appears that it was extremely marked during the month of August when the number rose to over 20,000. The number had been increasing from month to month during the last several months since the commencement of this year, but during the last month it surpassed all